

(2010) 09 MAD CK 0313
In the Madras High Court
Case No : Writ Petition No. 12139 of 2010

S. Shri Ram

APPELLANT

Vs

The District Collector and The Special Tahsildar (Land Acquisition)

RESPONDENT

Date of Decision : 24-09-2010

Acts Referred:

Citation : (2010) 09 MAD CK 0313

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : P. Jessi Jeeva Priya, for the Appellant; R. Manoharan, Government Advocate, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mrs.P. Jessi Jeeva Priya, the learned Counsel appearing for the Petitioner and Mr. R. Manoharan, the learned Government Advocate appearing for the Respondents.

2. By consent of the parties, the writ petition is taken up for hearing and disposal.

3. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the first Respondent is directed to dispose of the representation of the Petitioner, dated 26.04.2010, on merits and in accordance with law, within a specified period.

4. The learned Government Advocate appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

5. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the representation, dated 26.04.2010, after giving an opportunity of hearing to the Petitioner, as well as to the other persons concerned, on merits and in accordance with law, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 26.04.2010,

to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

6. The writ petition is disposed of accordingly. No costs.